

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 413**  
**IB/310/ND/2023**

**IN THE MATTER OF:**

Square Yards Consulting Private Limited	...	Applicant
Versus		
Amb Infraventures Private Limited	...	Respondent

**Under Section 9 of IBC, 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Md Absar Ahmad  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. MD Absar Ahmad, Ld. Counsel for the Applicant is present through VC. This Tribunal by order dated 14.06.2024, granted final opportunity to Counsel for the Applicant to put forth their arguments on a condition to deposit a sum of Rs. 25,000/- by way of costs in Prime Minister's National Relief Fund. The same has not complied so far. List the matter on **09.08.2024** for compliance of the said order, failing which, next step follows.

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**